

National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 67/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.12.2017

NAME OF THE COMPANY: Techpro Systems Ltd vs. Jaiprakash Associates

SECTION OF THE COMPANIES ACT/I & B CODE: 9 of 1 & B Code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	Harsha Yadav	Adv.	For Applicant	Harsha Yadav
<u>2.</u>	R. P. Agarwal	Adv	(Operational creditor) Resp	R. P. Agarwal

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Parties are represented by their respective counsels. Advocate Mrs. Harsha Yadav as proxy for Mrs. Aprajita Bansal, the counsel for the Operational Creditor. She seeks time to file a rejoinder to the objection of the Corporate Debtor Company as the same could not be ready due to adverse weather climate change in the Tamil Nadu State, wherein the office of the Operational Creditor Company is situated. Hence, it could not be contacted.

In view of this, the time is granted.

The matter be listed on 11th January, 2018.

— Sd —

Shri H.P. Chaturvedi,
Member (Judicial)

Date: 06.12.2017

Typed By;

Ad. Zaid